

37

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.
OA.No.1505/97

Between:

1. S. Abdul Sukur
2. K. Venkata Ramana
3. B. Rajanna
4. G. Venkatesulu
5. S. Abdul Rashed
6. M. Millappa

7. C. Krishnamurthy
8. C. Philip
9. V. Prakash Babu
10. S. M. D. Unish
11. Sasha
12. G. Shahjahan

.. Applicants.

And

1. The Secretary, Railway Board, Ministry of Railways, New Delhi.
2. The Chief Commercial Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Divisional Railway Manager, Guntakal Division, South Central Railway, Guntakal, Anantapur District.

4. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.

.. Respondents

Counsel for the Applicants

: Mr. N. Ram Mohan Rao

Counsel for the Respondents

: Mr. C. V. Malla Reddy

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (A)

* * *

THE TRIBUNAL MADE THE FOLLOWING ORDER:

None for the Applicant and Mr. URS.Gurupadam for Mr. C.V.Malla Reddy for the Respondents.

Sri URS.Gurupadam submits that the Railway Staff with records have not come, hence and hence notice may be issued to R-4 to be present here with the Record. In view of the above submission, issue notice to R-4 to be present on 13.8.98 with the records.

Amu
Deputy Registrar

Copy to :-

1. The Secretary, Railway Board, Ministry of Railways, New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Chief Commercial Manager, South Central Railway, Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager, Guntakal Division, South Central Railway, Guntakal, Anantapur District.
5. One copy to Mr. N. Ram Mohan Rao, Advocate, CAT., Hyd.
6. One copy to Mr. C. V. Malla Reddy, Addl.CGSC., CAT., Hyd.
7. One duplicate copy.

err

II COURT

TYED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. DAI / PARAMESHWAR : M(S)

DATED: 27/7/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.HG~~

in
C.A.NO. 1505 /97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

Part on 13/8/98

DISPENSED OF WITH DIRECTIONS

DISMISSED

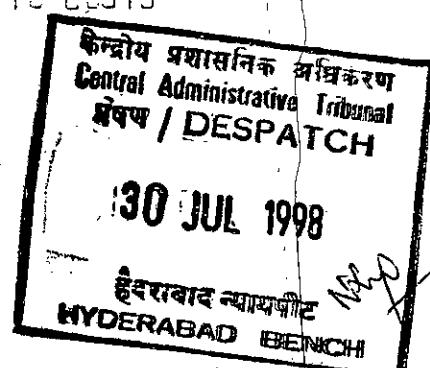
DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR



39

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1505/97

Between:

Dt. of Order: 13.8.98.

1. S. Abdul Sukur
2. K. Venkataramana
3. B. Rajanna
4. G. Venkatesulu
5. S. Abdul Rasheed
6. M. Mallappa
7. G. Krishna Murthy

8. C. Philip
9. V. Prakash Babu
10. S. M. D. Unish
11. Basha
12. G. Shahjan

...Applicants.

And

1. The Secretary to Govt., Railway Board, Min. of Railways, New Delhi.
2. The General Manager, South Central Railway, Railnilayam, Secunderabad.
3. The Chief Commercial Manager, South Central Railway,
Railnilayam, Secunderabad.
4. The Divisional Railway Manager, Guntakal Division,
Ananthapur District.

..Respondents.

Counsel for the applicants, : Mr. N. Ram Mohan Rao

Counsel for the Respondents : Mr. C. V. Malla Reddy

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI RAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr. Siva for Mr. N. Ram Mohan Rao for the applicants and Mr. Gurupadam for Mr. C. V. Malla Reddy for the respondents.

Though notice was issued to R-4 to be present he is not present. Divisional Commercial Officer is deputed. It is not in accordance with the order dt. 27.7.98. Though contempt proceedings can be initiated against R-4 for not obeying the orders of this Tribunal. I take lenient view probably R-4 may be bit busy today. Hence, I give him another chance to be present here with records on 27.8.98.

Notice to be issued to R-4 accordingly.

Amrit
DEPUTY REGISTRAR

Copy to:

1. The Secretary to Govt., Railway Board,
Min. of Railways, New Delhi.
2. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
3. The Chief Commercial Manager, South Central Railway,
Railnilayam, Secunderabad-
4. The Divisional Railway Manager, Guntakal Division,
Ananthapur District.
5. One copy to Mr. N. Ram Mohan Rao, Advocate, AT, Hyderabad.
6. One copy to Mr. C. V. Malla Reddy, Addl. GSC, CAT, Hyderabad.
7. One duplicate copy.

YLKR

today

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARMESHWAR :
M(J)

DATED: 13/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in
C.A.NO. 1505/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

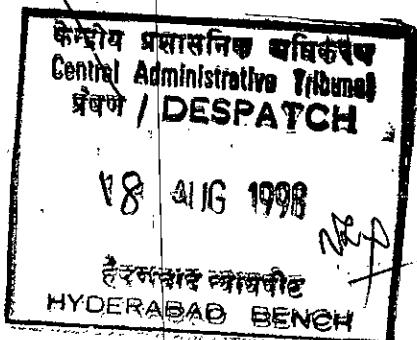
~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLR



42

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.No.1505 of 1997

Between

Abdul Sukur and 11 others .. Applicants

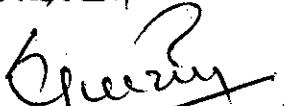
And

The Union of Indian Represented by its
Secretary to Government, Railway Board
Ministry of Railways, New Delhi and
3 others. .. Respondents

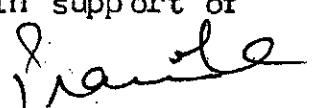
Additional Reply statement filed on Behalf of the
Respondent.

1. I, PRAMILA H. BHARGAVA W/o RAJAT BHARGAVA
~~XXXXXX~~ working as Senior Divisional Personnel Officer
in the office of Respondent No.4 and as such I am well acquainted
with the facts of the case. I am filling this reply statement
on behalf of all the respondents as I am authorised to do so.
2. I submit that I have read the contents of O.A. filed by
the applicants, deny each and every allegation and averments
made therein, except those which are specifically admitted
here under. The applicants are put to strict proof of allega-
tions and averments. The O.A. does not disclose any valid
and substantial grounds for the grant of relief prayed for and
it is barred by limitation.
3. It is submitted that in the first para of the Scheme of
South Central Railway it is clearly mentioned that 185 piece
rated Labour/Workers working in Transhipment at Guntakal since
1976 filed writ petition No.4754 of 1987 in Honourable High
Court of Andhra Pradesh for issue of direction to Railways
not to entrust the goods handling work on contract system as
all the petitioners would be thrown out of employment. This
clearly established that the Scheme framed as per the orders
of the Honourable Supreme Court in SLP(C) 4259/91 is applicable
only to piece rated workers working but not to the piece
rated workers who were discharged earlier.
4. It is submitted that in affidavit filed in support of

Attested



سہاریک کامنک ایجیکیاری
Assistant Personnel Officer
د. س. ریلوے, گونٹکال.
S. C. Railway, Guntakal.


Sr. Divisional Personnel Officer
S. C. Railway, GUNTAKAL

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL, HYDERABAD BENCH,
AT HYDERABAD.

IN. O.A NO.: 1505/97

Between:

Abdul Sukur and
11 others

Applicants

VS

The U.O.I Rep. by Pts,
Secretary to Government,
Railway Board, Ministry of
Railways, New Delhi and
3 others.

Respondents

Additional Reply Statement
filed by the Respondents.



may be filed

21/09/98

Filed by:

C. Venkata Malla Reddy

Advocate

S.C. for Railways

....2....

Writ Petition No. 4754/87, the petitioners clearly submitted in para 2 of the affidavit that they are piece rate workers and they have been working as such piece rate workers since more than one decade. As such the order in SLP(C)4259/91 of Hon'ble Supreme Court is not applicable to the applicants.

5. It is submitted that the Divisional Railway Manager (Commercial) Southern Railway, Bangalore filed counter affidavit in the Hon'ble Supreme Court in SLP(C) No.8148-8426/91. It is contended in the affidavit that the petitioners, Shri Thirunavukkarasu and others have ceased to have any standing in regard to the Railways Scheme of things for handling goods traffic either at Byappanahalli or at any other station with effect from 28.2.1993.

6. It is submitted that the Transhipment work at Byappanahalli was closed on 28.2.93. As such 105 Tranship porters working at Byappanahalli consequent to the closure of T.P. Shed on 28.2.93, have been handed over to the Construction Organisation at Bangalore contonment for employment as casual labourers.

7. It is respectfully submitted that the scheme framed as per the directions of Hon' Supreme Court in SLP(C) No.4259/91 is applicable to only piece rate casual labours who were working with respondents.

8. It is submitted that it is not the case of the applicants that they were discharged long back and they are entitled for appointment.

For the reasons stated above there are no merits in the O.A.

It is therefore prayed that this Hon' Tribunal may be pleased to dismiss the O.A. with costs.

Janardhan
Sr. Divisional Personnel Officer
S. C. Railway, GUNTAKAL

Verification

I, the above named deponent do hereby verify that the facts stated in the reply statement are True to my knowledge and as per records & nothing is concealed.

Janardhan
Sr. Divisional Personnel Officer
S. C. Railway, GUNTAKAL

Attested

S. Gururaj

सहायक कार्यालय अधिकारी
Assistant Personnel Officer
द. म. रेलवे, गुन्तकाल
S. C. Railway, Guntakal

C. Venkata Malla Reddy
Se for ALY

44

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1505/97.
- - - - -

Date of Decision: 21st December, 1998
- - - - -

Between:

1. S. Abdul Sukur.
2. K. Venkata Ramana.
3. B. Rajanna.
4. G. Venkatesulu.
5. S. Abdul Rashed.
6. M. Mallappa.
7. G. Krishnamurthy.
8. C. Philip.
9. V. Prakash Babu.
10. S. M. D. Unish.
11. Basha.
12. S. Shajahan.

APPLICANTS.

AND

1. The Union of India, represented by its Secretary to Government, Railway Board, Ministry of Railways, New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Chief Commercial Manager, South Central Railway, Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager, Guntakal Division, South Central Railway, Guntakal. Anantapur District.

RESPONDENTS.

Counsel for the Applicants: Sri N. Rama Mohana Rao.

Counsel for the Respondents: Sri C. V. Malla Reddy.

O.A.No.1505/97.

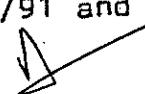
JUDGMENT.

(by Hon'ble Sri R. Rangarajan, Member (A))

Heard Sri Siva for Sri N.Rama Mohana Rao for the applicant and Sri C.V.Malla Reddy for the respondents.

There are 12 applicants in this O.A. They engaged submit that they had been ~~working~~ as Piece Rate Labour between 1980 and 1982 and have been continuously engaged till date. These applicants now request for absorption in the Railways. They submit that the Hon'ble Supreme Court in S.L.P.No.4259/91 directed in that case that the petitioners numbering 185/should be absorbed by framing a Scheme as was done in the case of the petitioners in S.L.Ps., 8148 and 8426/91. The petitioners in the latter referred S.L.P., belonged to Bangalore Division of Southern Railway. It is further stated that a Scheme had been framed and those workmen number/185 are being absorbed in accordance with that Scheme.

The applicants numbering 12 in the O.A., pray that their case may also be dealt with similarly to that of S.L.P.4259/91. They further submit that even though they were not the petitioners in the above referred to SLP, they are similarly placed as the petitioners in SLP 4259/91 and hence



they are entitled to the same relief as given by the Apex Court in the said SLP.

This O.A., is filed praying for a declaration restricting that the action of the respondents in ~~rejecting~~/the benefit of the scheme of absorption of the Piece Rate Labour of Transhipment Shed at Guntakal ~~at~~ in terms of the orders passed by the Apex Court~~on~~ on 7-2-1994 only to those who approached the Courts is arbitrary, illegal and violative of Articles 14 and 16 of the Constitution of India and a consequential direction to absorb them also in accordance with the above said orders in the SLP.

The learned counsel for the applicants submits that the petitioners in this O.A., are similarly placed as the petitioners in SLP referred to above.

He submits that the ^{orders in that} SLP does not prohibit the respondents to extend that Scheme even to others if they are placed similarly as ~~as~~ that of the petitioners in SLP 4259/91. The applicants also submit that the Scheme formulated by the Bangalore Division of Southern Railway which is enclosed ~~as Annexure~~ as Annexure A-2 Page 16 to the O.A. is the one approved by the Apex Court and the Guntakal Division should have framed a Scheme similar to the one of Bangalore Division of Southern Railway and if that Scheme has been framed, accordingly ~~that then~~ the applicants herein

would also get regularisation in view of that Scheme.

A reply has been filed in this O.A.

The respondents submit that the applicants herein are not eligible for absorption as they were discharged ~~for maximum~~ ~~maximum~~ from engagement long before disbandment of transhipment shed i.e.,/1983-84/ and hence in itself they are not eligible for absorption and their contention that they have been continuously engaged till the date of filing of the O.A., is not correct and baseless. The applicants 1 to 8 and 10 themselves absented for long period and they were discharged from the engagement. Regarding applicants 11, 12 and 9, on scrutiny of the records their names are not appearing in the records showing the details of the piece rate labourers who had ~~work~~ worked and discharged due to various reasons. The applicants did not mention the authority/reference in the O.A., to prove that they had worked.

On 27.8.1998 I heard Sri Pratap Sri Vatsava, Divisional Railway Manager, Guntakal Division who explained the case. At that time the Respondents Organisation produced the Piece Rate Labour list employed in Guntakal Transhipment Shed between 27-8-1986 and 4.4.1987. It is seen, that the names of the 12 applicants in this O.A., do not find a place in the list. It is further stated that ~~was~~ on the day of closure, 185 applicants in SLP No.4259/91 and 81 applicants

A

in O.A.No.1017/94 were working in the Transhipment Shed. In view of that they were being absorbed against the vacancies either in the Traffic Department or any other Department as per the directions given by the Supreme Court. The applicants herein were discharged earlier to 1986 and the date of discharge varies from 1982 to 1985. In view of that, the learned counsel for the respondents submits that the applicants cannot demand as a matter of right the same relief as given by the Hon'ble Supreme Court in SLP.No.4259/91.

After hearing the above, it was felt that the only point for consideration in this O.A., is "Whether the Piece Rate Labour who were not engaged on the crucial date of closure of transhipment shed can get the relief or not as per the judgment of the Apex Court?"

Hence the respondents were directed to produce the detailed information from the records in regard to the above query and permission was also given to file an additional affidavit. It was also directed to state whether the Bangalore Division had considered only those who were engaged as Piece Rate Labour on the crucial date of closure of Byappanahalli Transhipment Works for getting the relief. The respondents were also asked to check the material details from the Bangalore Division also as per docket order dated 27.8.1998.

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An additional reply ~~affidavit~~ dated 24.9.1998 has been filed by the Respondents. This Additional Reply Affidavit in my opinion is very inadequate. It does not answer the points raised in the docket order dated 27.8.1998. The learned counsel for the respondents further added that they had approached the Bangalore Division but no useful result was achieved by them.

In view of the above, the only material available before this Bench is the proposal (Annexure A-2 Page 16 to the O.A.,) in regard to the absorption of Piece Rate Labour of Byappanahalli ~~Works~~ ^{shed} of Bangalore Division. It is seen from that proposal that "a Scheme for absorbing the remaining 210 petitioners (emphasis supplied) in the Traffic Department of Bangalore Division with 77 stations has been worked out". From the above extracted portion, it appears that the Piece Rate Labour irrespective of the fact whether they were working or not on the date of the closure of Byappanahalli ~~Transhipment Works~~ ^{shed}, ~~those~~ persons who were engaged earlier to the date of closure of Byappanahalli Transhipment Works were also absorbed elsewhere in Bangalore Division. Hence the contention of the respondents that the applicants were not in engagement on the date of the closure of the



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Transhipment Shed at Guntakal to get the relief is not a relevant point for consideration as the Apex Court had directed the Guntakal Division to follow the Scheme prepared by the Bangalore Division of Southern Railway. In view of the above, even those who were not actually working as Piece Rate Labour on the date of closure of Transhipment Shed at Guntakal but were engaged even earlier to that date and discharged should also be absorbed as per their priority in the Railway service. Hence, the only point should be checked up and to be taken into consideration by the Respondents is as to whether the applicants herein were actually engaged as Piece Rate Labour at Guntakal Division either on or before the closure of Transhipment Shed at Guntakal and they were discharged due to reduction of activities and not due to any other reasons.

In view of the decision of the Hon'ble Supreme Court in the above referred SLP., there is no doubt in my mind that this D.A., has also to be disposed of with the following directions:

- i) that the respondents shall examine whether the cases of the applicants are similar to the cases of 185 petitioners in SLP 4259/91 for whom a Scheme had been formulated in pursuance of the directions given in the said SLP even if the

D

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applicants are not in service on the date of closure of the transhipment shed at Guntakal

- ii) that while examining the cases of the applicants, their names should not be deleted on the sole ground that they were not engaged on the date of closure of Transhipment Shed at Guntakal
- iii) that the respondents shall examine and record whether the applicants herein had at any point of time were engaged at Guntakal Transhipment Shed before its closure
- iv) that after examining the facts referred to above, if the applicants are found to be engaged either before or on the date of closure of the Transhipment Shed at Guntakal, they shall be given the same relief as per the directions of the Apex Court in SLP 4259/91 except those who were not engaged as per record and those who were discharged due to reasons other than the reduction of activities in the transhipment shed;
- v) that if the applicants get the benefit of the Scheme, they will be absorbed only after all the petitioners in the previous O.A.1017/94 disposed of on 28.2.1997 have been absorbed.

With the above directions, the O.A., is ordered. No costs.

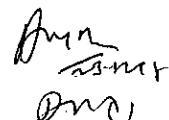


(R.RANGARAJAN)
Member (A)

Date: 21st December, 1998.

Dictated in open Court.

sss.



Copy to :-
① one copy D.R.A
② one file copy

6/1/99

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

DATED: 21-12-98

ORDER/JUDGMENT

MAY/R.A./C.P.No.

in

OA.NO. 1505/98

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

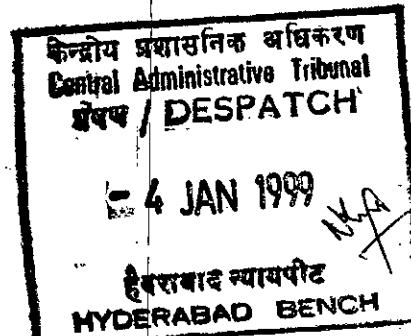
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR



Application filed U/R 4(5)(a) of the Admn.Tribunal's Act, 1985
IN THE CENTRAL ADMN. TRIBUNAL: ~~xx~~ Additional Bench: at Hyderabad

M.A.No. 101 of 1997

in
O.A.Sr.No. 3533 of 1997

Between:-

1. S.Abdul Sukur, S/o. S.Rasod, 44 years, D.No.9/36-8, Ayyappa Colony, Gooty Railway Station, Anantapur, LTI No.655.
2. K.Venkata Ramana, S/o. T.Narayana, 43 years, S.S.Palli, Gooty Railway Station, Anantapur, LTI No.698.
3. B.Rajanna, S/o. Jayaraju, 40 years, D.No.17/82-A, Gooty Road, Guntakal, Anantapur District, LTI No.306.
4. G.Venkatesulu, S/o. G.Kambaiah, 33 years, D.No.7/186-A, K.N.L.Road, Gooty Railway Station, Anantapur, LTI No.586.
5. S.Abdul Rasheed, S/o. Shaik Madhar Saheb, 43 years, Mittal Street, D.No.2/236, Gooty Town, Anantapur District, LTI No.657.
6. M.Mallappa, S/o. M.Mallappa, 26 years, C/o. J.S.Rao, Near Horb, Gooty Railway Station, Anantapur District.
7. G.Krishna Murthy, S/o. G.Venkataapathi, 27 years, KNL Road, Near Z.P.H.School, D.No.8/97, Gooty Railway Station, Anantapur.
8. C.Philiph, S/o. David, Pointsman, 28 years, Railway Quarter No.97-F, Gooty Railway Station, Anantapur District.
9. V.Prakash Babu, S/o. V.P.Munaiah, 29 years, D.No.5/407, Vankkagadda Street, Gooty Railway Station, Anantapur.
10. S.M.D.Unish, S/o. G.Khaja Moddin (Retd), 43 years, D.No.5/95, Near Mahaboob Subhani Street, Gooty Railway Station, Anantapur.
11. Basha, S/o. Fakruddin, 34 years, D.No.5/135, Nalagadda Street, Gooty Railway Station, Anantapur.
12. G.Shajahan, S/o. G.Abdul Shukur, 34 years, D.No.8/192, Bandimote Street, Gooty Railway Station, Anantapur Dist. LTI No.646.
(All the Applicants are working as PRL in the Transtripment Shed, At Guntakal.) ... Applicants

AND

1. The Union of India, rep. by its Secretary to Govt., Railway Board, Ministry of Railways, New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Chief Commercial Manager, South Central Railway, Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager, Guntakal Division, South Central Railway, Guntakal, Anantapur District. ... Respondents

Facts of the Case:- All the Applicants have been engaged by the respondents as Piece Rate Labour in the Transhipment Shed at Guntakal. A Scheme has been formulated to absorb the PRL in the Transhipment Shed, Guntakal. However similar scheme is not being extended in respect of those who were not parties to the case before Hon'ble Supreme Court. All the Applicants Grievance and Cause of action is same.

PRAYER:- Hence, it is prayed that this Hon'ble Tribunal in the interests of Justice be pleased to permit the Applicants to file a single Original Application, and pass such other and further order or orders as are deemed fit and proper in the circumstances of the case.

VERIFICATION

We, (1) S.Abdul Sukur, (2) K.Venkata Ramana, (3) B.Rajanna, (4) G.Venkatesulu, (5) S.Abdul Rashed, (6) M.Mallappa, (7) G.Krishna Murthy, (8) C.Philiph, (9) V.Prakash Babu, (10) S.M.D.Unish, (11) Basha, (12) G.Shajahan, the above named Applicants herein do hereby verify that the above facts are true to our personnel knowledge and that we have not suppressed any material facts.

Hyderabad,

S.Abdul Sukur

2 K.Venkata Ramana.

3 B.Rajanna.

4 G.Venkatesulu

5 S.M.D.Unish

Single on Petn.

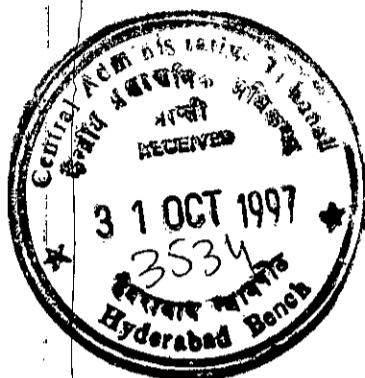
CAT, Hyderabad

MANO

197

OASR NO

197



File of petition

Mr. N. Rama Mohana Rao
Advocate

Reed
(V. Rama Mohana Rao)
C.A. 1 SC 31
31/97

File of petition
31/97

6 M. Mallojirao

7 G. Krishna Murthy

8 C. Philiti

9 V. Prakashbabu

10 S.M.D. Xing

✓
2000

11 0 at 23.5° E

Sir
Constit for the elephant

Signature of the elephant

5.11.97 M.A. (1011) P2

Part Heard List
it day after tomorrow.

KSM

~~SP.~~
HHRP
M(A)

7.11.97

~~Setting on Notice~~
M.A. admitted, Heard and
disposed of. Accordingly
O.A. may be numbered.

KSM

~~SP.~~
HHRP
M(A)

~~ORIGINAL~~

एकल न्याय केत
SINGLE MEMBER CASE

~~RAILWAY~~

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

M.A. NO. 1011 OF-1997

IN

O.A. S.R. NO. 3533 OF 1997

SINGLE O.L. PETITION

Mr. N. Rama Rao Patana Rao
COUNSEL FOR THE APPLICANT.

AND

Mr. _____
Sr. ADDL. STANDING COUNSEL FOR
C.G. Rlys.